

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT:
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN
TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942

B.A. TMP No. 1992 / 2020
(in NDPS Crime No.08/2020 of EE & ANSS, Ernakulam)

Petitioner/Accused

RINSHAD
aged 24 years, S/o Majeed, Arayaparambu House, Thiruvampadi,
Vattayal Ward, Alappuzha West Village, Ambalapuzha Taluk,
Alappuzha District.

By Adv. Sri **JOHN JUDE ISSAC - J-514**

Respondents/State and complainant:

1. STATE OF KERALA, Represented by
THE PUBLIC PROSECUTOR, High Court of Kerala, Ernakulam,
Kochi-682 031.
2. CIRCLE INSPECTOR
Excise Enforcement and Anti-Narcotics Special Squad, represented by
THE PUBLIC PROSECUTOR, High Court of Kerala, Ernakulam,
Kochi-682 031.

SRI. AJITH MURALI, PP
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.TMP No.1992 of 2020

Dated this the 5th day of May, 2020

O R D E R

The learned counsel for the petitioner submitted that he may be allowed to withdraw the bail application. Hence this bail application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

YKB